NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO. 110/2016 RT No.86/Chd/Pb/2017

Fortune Nickel Ltd. & Ors.

... Petitioners /Transferor Companies

AND

Global Transmission Pvt. Ltd.

...Petitioner/Transferee Company

Present:

Mr. Anil Kumar Aggarwal, Advocate for petitioner-companies.

Mr. D.K. Singh, Official Liquidator, Chandigarh.

Learned counsel for the petitioner-companies seeks time to place on record the acknowledgements of filing of Income Tax Returns for the last 2 years in respect of 4 transferor-companies and the transferee-company with affidavits stating that in respect of these financial years, no objections have been received from the Income Tax Authorities nor any such proceedings are pending against the assessees. Mr. D.K. Singh, Official Liquidator is directed to file the report of Regional Director by getting necessary information with regard to the response from Income Tax Department. Let the needful be done at least three days before the next date.

List the matter on 19.05.2017.

(Justice R.P. Nagrath)
Member (Judicial)

(Deepa Krishan) Member(Technical)

April 26, 2017